

(f) Does not arise.

Use of metals in cosmetics

221. SHRI N.R. GOVINDARAJAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a study conducted by the Delhi Institute of Pharmaceutical Science and Research states that most of the branded companies are using copper, lead and other chemicals in more than the specified quantity in various cosmetics like, Shampoo, hair dye, powder and lipstick which cause various diseases including cancer;

(b) if so, the details thereof;

(c) whether Government has any proposal to constitute an agency to monitor the cosmetic manufacturing companies to control quality; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Yes. A private study conducted by a group has made claims that certain cosmetic products available in the country, contain higher amount of copper, lead and other heavy metals.

(c) and (d) Under the Drugs and Cosmetics Rules, Licensing authorities appointed by the State Governments grant licences for manufacture of cosmetics and ensure that the cosmetic products marketed by licensed manufactures conform to the specified standards prescribed under the Rules.

Sale of synthetic milk products

†222. SHRI NAND KISHORE YADAV:

SHRI KAMAL AKHTAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the fact that a large scale trade of synthetic milk and poisonous spurious ghee has been exposed;

(b) if so, the numbers of persons against whom action have been initiated as on date during last six months, State-wise;

(c) whether Government would take effective steps to stop the trade of synthetic and poisonous milk and ghee keeping in view the health of common people; and

(d) if so, the details of the effective steps taken and if not, the reasons for the callous attitude of Government towards common people?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) It has come to the notice of the Government through certain press reports about the production and sale of spurious milk in some parts of the country.

(b) Action against such persons is taken by the concerned State Governments under the Prevention of Food Adulteration (PFA) Act, 1954.

†Original notice of the question was received in Hindi.